

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC', NEW DELHI**

Before Sh. Satbeer Singh Godara, Judicial Member

ITA No. 6507/Del/2025 : Asstt. Year: 2012-13

Mahendar Kumar Soni, AG-366, Shalimar Bagh, Delhi-110088 (APPELLANT)	Vs	Income Tax Officer, Ward-34(2), New Delhi-110002 (RESPONDENT)
PAN No. ANHPS4082N		

**Assessee by: Sh. Sumit Lalchandani, Adv. &
Ms. Sakshi Rustagi, Adv.
Revenue by : Sh. Manoj Kumar, Sr. DR**

Date of Hearing: 22.01.2026	Date of Pronouncement: 22.01.2026
------------------------------------	------------------------------------------

ORDER

This assessee's appeal for Assessment Year 2012-13 arises against the CIT(A)-25, New Delhi's DIN & order No. ITBA/APL/M/250/2025-26/1079333080(1) dated 06.08.2025, in proceedings u/s 143(3)/147 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.
3. It emerges during the course of hearing that there arises the first and foremost issue of validity of the reopening itself for want of a valid approval by the learned prescribed authority u/s. 151 of the Act. This tribunal's attention is invited to the approval dated 31.03.2019 (page 110 in paper book) wherein the learned prescribed authority had accepted the Assessing Officer's reopening proposal as "*I am satisfied.....*". This

being the clinching factual position emanating from the record, we hereby quote CIT vs. S. Goyanka Lime and Chemical Ltd. (2023) 453 ITR 242 (SC) that such a mechanical approval vitiates the entire reopening; and therefore, I accept the instant legal ground in very terms. This reopening is quashed therefore.

4. All other pleadings on merits stand rendered academic.

5. This assessee's appeal is allowed.

Order Pronounced in the Open Court on 22/01/2026.

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 22/01/2026

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR